

STATUTORY COMMODITY BODIES

*709. Prof. Mathew: Will the Minister of Food and Agriculture be pleased to state the Statutory Commodity Bodies under his Ministry which provide:

- (i) free medical facilities, as provided by the Central Government, to all their staff;
- (ii) free medical facilities, as provided by the Central Government to some of their staff only;
- (iii) the Central Government rate of pay to their peons; and
- (iv) security of tenure to the staff against degrading and dismissal, as provided by the Central Government?

The Minister of Food and Agriculture (Shri Kidwal): (a) (i) and (ii). There are four Statutory Commodity Committees under the control of the Ministry of Food and Agriculture, namely,

- (1) the Indian Lac Cess Committee;
- (2) the Indian Central Cotton Committee;
- (3) the Indian Central Oilseeds Committee; and
- (4) the Indian Central Coconut Committee.

All of them provide free medical facilities, as provided by the Central Government to their staff except those serving the Committees on foreign service terms or employed in the schemes of the Committees run by the State Governments. As regards staff on deputation with the Committees from States on foreign service terms or the Committee staff working in the schemes run by the various States, the Medical Attendance Rules of the State Government concerned are applicable.

(iii) All the four Committees pay their peons at the Central Government scale of pay except those employed in schemes run by various States where the rates of pay of the State Government concerned are applicable.

(iv) The Central Services (Classification, Control and Appeal) Rules, which are applicable to Central Government servants, are applicable *mutatis mutandis* to the employees, of all the Statutory Commodity Committees with the exception of the staff employed on contract where the terms of contract as entered into between the employee and the Committee are applicable.

LOCOMOTIVES AND WAGONS

*710. Shri Ganpati Ram: Will the Minister of Railways be pleased to state:

- (a) the total number of un-workable locomotives and wagons lying in Moghalsara Railway yard;
- (b) whether Government have formulated any plans to utilise them; and
- (c) if so, in what way?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) 123 condemned locomotives and 99 condemned wagons are lying in Bechupur Yard near Moghalsara.

(b) and (c). They cannot be utilised but will be stripped off such parts as can be used on other Rolling Stock and the unwanted material left will be sold by public auction.

REGIONAL TOURIST TRAFFIC ADVISORY COMMITTEES

*711. Shri Balwant Sinha Mehta: (a) Will the Minister of Transport be pleased to state whether it is a fact that Regional Tourist Traffic Advisory Committees have been formed?

(b) What are their functions?

(c) In how many regions has the country been divided in so far as the Tourist Traffic is concerned?

(d) Are they wholly or partially supported by the Central Government?

(e) If so, in what way?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes. Regional Tourist Traffic Advisory Committees have been set up at Bombay, Calcutta and Delhi. A Committee is also being formed at Madras.